G.S.R. [E].- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), read with section 133 of the Finance Act, 1999 (27 of 1999), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby exempts the additional duty of excise on the goods specified in the Second Schedule to the said Finance Act.

[F.No.334/04/2018-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India